THE

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COUNCIL OF STATE DEBATES

Volume I, 1939

(23rd January to 18th April, 1939)

FIFTH SESSION

OF THE

FOURTH COUNCIL OF STATE, 1939

Chamber Francisco 18-10-73





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COUNCIL OF STATE.

Saturday, 15th April, 1939.

The Council met in the Council Chamber of the Council House at Half Past Five of the Clock, the Honourable the President in the Chair.

MESSAGES FROM HIS EXCELLENCY THE GOVERNOR GENERAL.

THE HONOURABLE THE PRESIDENT: Honourable Members, I have two Messages to be delivered to you from His Excellency the Governor General. The first Message reads thus:

"Whereas the Legislative Assembly has by its vote of the 14th April, 1939, refused have to introduce a Bill entitled a Bill further to amend the Indian Tariff Act, 1934, for certain purposes (Third Amendment);

Now, therefore, I, Victor Alexander John, Marquess of Linlithgow, in pursuance of the provisions of sub-section (1) of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, do hereby certify that the said Bill is essential for the interests of British India.

New Delhi;

LINLITHGOW.

The 15th April, 1939.

Viceroy and Governor G.neral".

The second Message is:

"In pursuance of the provisions of sub-section (1) of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Victor Alexander John, Marquess of Linlithgow, do recommend to the Council of State that it do pass the Bill further to amend the Indian Tariff Act, 1934, for certain purposes (Third Amendment), in the form hereto annexed.

New Delhi:

LINLITHGOW.

The 15th April, 1939.

Viceroy and Governor General".

INDIAN TARIFF (THIRD AMENDMENT) BILL LAID ON THE TABLE.

SECRETARY OF THE COUNCIL: Sir, in pursuance of the provisions of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I lay on the table a copy of the Bill further to amend the Indian Tariff Act, 1934, for certain purposes (Third Amendment), leave to introduce which in the form recommended by the Governor General was refused by the Legislative Assembly at its meeting of the 15th April, 1939; the said Bill having been certified under the provisions of the same section by the Governor General as essential for the interests of British India.

BILLS PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY OF THE COUNCIL: Sir, in pursuance of rule 25 of the Indian Legislative Rules, I lay on the table copies of the following Bills which

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were passed by the Legislative Assembly at its meeting held on the 14th and 15th April, 1939, namely:

- A Bill to provide for the continuance for a further period of the protection conferred on the sugar industry in British India.
- A Bill further to amend the Chittagong Port Act, 1914, for a certain purpose.
- A Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, for a certain purpose.
- A Bill to reconstitute and incorporate the Committee constituted under the Indian Soft Coke Cess Act, 1929.

MESSAGE FROM THE LEGISLATIVE ASSEMBLY.

SECRETARY OF THE COUNCIL: Sir, the following message has been received from the Secretary of the Legislative Assembly:

"In accordance with the provisions of rule 36 (1) of the Indian Legislative Rules, I am directed to inform you that the amendment made by the Council of State in the Bill further to amend the Indian Tariff Act, 1934 (Second Amendment) was taken into consideration by the Legislative Assembly at its meeting held on Friday, the 14th April, 1939, and that the Assembly has agreed to the amendment."

STATEMENT OF BUSINESS.

THE HONOURABLE KUNWAR SIR JAGDISH PRASAD (Leader of the House): Sir, I suggest that with your permission the following Bills which have been laid on the table today be taken up on Monday, the 17th instant.

- A Bill to provide for the continuance for a further period of the protection conferred on the sugar industry in British India.
- A Bill further to amend the Chittagong Port Act, 1914, for a certain purpose.
- A Bill further to amend the Indian Penal Gode and the Code of Criminal Procedure, 1898, for a certain purpose.
- A Bill to reconstitute and incorporate the Committee constituted under the Indian Soft Coke Cess Act, 1929.

As regards the Indian Tariff (Third Amendment) Bill as recommended by His Excellency the Governor General, I suggest that it be taken up on Tuesday, the 18th.

The Council then adjourned till Eleven of the Clock on Monday, the 17th April, 1939.

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CORRIGENDUM.

On page 971 of the Council of State Debates, dated the 15th April, 1939, in the first line of the first Message for "14th" read "15th".